

(7) *Building at the crossing of Ajmal Khan Road and Padam Singh Road*—There used to be a public latrins and a few sweeper quarters at the crossing of Ajmal Khan Road and Padam Singh Road. This land measuring about 38'×60' was transferred to the Corporation alongwith the services of the area. The latrine block was in a shabby condition in such a big commercial area of Karol Bagh. The Corporation has better utilised it by way of constructing public latrines, basement, 4 shops and one open Air Restaurant at ground floor and office accommodation at 1st floor and sold them under Remunerative Project Scheme.

(8) *Building near Golcha Cinema, Darya Ganj, Delhi*—There used to be vaccination and sanitary inspector office in the building near Golcha Cinema owned by the Corporation. The Building had outlived its life and a new building was constructed under Remunerative Project Scheme consisting of basement, 5 shops, and Halls at 1st and 2nd floor and sold them.

(9) *Shops in Property No. 1101, Main Bazar, Pahar Ganj, New Delhi*—This property is a transferred evaceue property; it was in dangerous condition and was demolished. The Corporation constructed 26 shops on ground floor and 1st floor under Remunerative Project Scheme and sold them.

(f) Detailed layout plans for schemes Panchwati, Sector A & D Tagore Garden, Sector B & C Vishal Enclave, were approved by the Standing Committee of the Municipal Corporation under the provisions of section 312 and 313 of the D.M.C. Act, 1957. No prior approval of the DDA/Town Planning Organisation under Sections 427 and 428 were required as these schemes were prepared in accordance with land use prescribed in the Master Plan/Zonal Plans. The Standing Committee of the Corporation is fully competent for approving the layout plan.

Schemes namely: shops in Ashok Nagar Market. Shops/flats at Shakti Nagar Market. Shops/flats at Shakti Nagar. Building at the crossing of Ajmal Khan Road and Padam Singh Road, Building near Golcha Cinema and Shops in property No. 1101, Main Bazar, Pahar Ganj are not covered under section 427 and 428 of the DMC Act, 1957 as they are part of already approved layout by the competent authority. The buildings were constructed as per provisions of the Act/Bye-laws made thereunder.

हरिजनों की भूख के कारण मौतें

3531. श्री जनेश्वर मिश्र : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बारे में कोई रिपोर्ट मिली है कि चानू वर्ष में कितने गरीब हरिजनों की भूख के कारण मृत्यु हुई है ;

(ख) तत्सम्बन्धी, राज्यवार, तथ्य क्या है; और

(ग) क्या सरकार का विचार यह सुनिश्चित करने के लिए उपाय करने का है कि भूख के कारण मृत्यु न हो ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री छण्णासाहिब पी० सिन्हे) : (क) से (ग) सूचना एकत्र की जा रही है और प्राप्त होने पर यथा-शीघ्र समा-पटल पर रख दी जाएगी ।

Complaints regarding Malpractices in Bombay Rationing System

3533. SHRI NIMBAL KAR: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government have received complaints that the Bombay Rationing System is riddled with malpractices; and

(b) what measures does the Government propose to take to overcome these malpractices?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) and (b). Distribution of foodgrains within a State is the responsibility of the State Government. No complaint has been received by the Government of India regarding any malpractices in the Bombay Rationing System. However, State Governments have been advised from time to time to exercise effective supervision over fair price shops/ration shops and to take immediate action on any complaint in regard to malpractices/irregularities committed by fair price shop/ration shop holders.

#### **Alleged interference of I.O.A. in India Volleyball Federation**

3535. SHRI A. K. GOPALAN Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the attention of Government has been drawn to the allegation made by Indian Volleyball Federation President that the Indian Olympic Association is unnecessarily interfering into the affairs of Indian Volleyball Federation; and

(b) if so, the reaction of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) The President of the Volleyball Federation of India has brought to the notice of the Government that the I.O.A. has not accorded recognition to this Federation.

(b) The rival groups in the Federation are engaged in litigation and the matter is sub-judice.

#### **Relief given to Disabled Persons in Scarcity Area of Gujarat**

3546. SHRI VEKARIA:

SHRI ARVIND M. PATEL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any gratuitous relief or cash doles are given to disabled persons who cannot go for work in the scarcity area of Gujarat;

(b) if so, the number of such persons; and

(c) the amount allotted/given per day to such persons individually?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) Yes, Sir,

(b) During the week ending 1-3-75, 40,312 persons were paid cash doles.

(c) At present cash doles are given at the rate of Rs. 30 per month in case of adults and Rs. 15/- per month in case of children.

#### **Book Industry**

3537. SHRI BHAGIRATH BHANWAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have taken note of the fact that the book industry is in difficulties and a number of book shops are trying to quit the field; and

(b) if so, what are the difficulties of the book industry and the reaction of Government thereto?